

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORDER SHEET**

**ORDERS OF THE TRIBUNAL**

06.09.2011

OA No. 403/2011

Mr. V.D. Sharma, Counsel for applicant.

The applicant has filed this OA against his verbal termination order dated 25.07.2011 and also on the ground that he has not been granted benefit of increase<sup>12%</sup> in the salary w.e.f. 01.04.2011, which is duly approved by the competent authority.

Having heard the submission made by the learned counsel for the applicant, I deem it proper to direct the applicant to file a representation before the competent authority within a period of 15 days from today and if such a representation is filed, in that eventuality, the respondents are directed to decide the representation of the applicant by passing a speaking order expeditiously but in any case not later than a period of two months from the date of receipt of the representation. If the applicant is aggrieved by the order so passed by the respondents, he is at liberty to file a fresh OA.

With these observations, the OA is disposed of with no order as to costs.

*Anil Kumar*

(Anil Kumar)  
Member (A)

*ahq*

*6/9/11*

*copy given to  
No-1396  
7/9/11  
Y*